

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.4175 / 2008 @

P E T I T I O N F O R S P E C I A L L E A V E T O A P P E A L @ NO. 19185 / 2006

Swa mi Shan k a r a n a d (D) By Lrs. .. Appellant(s)  
Versus  
Mahant Sri Sadguru Sarn a n a nd Etc. & Ors. .. Respondent(s)

DAT E : 27 / 05 / 2008 This matter was called on for  
pronouncement of judgment today.

For Appellant(s) Mr. Atishi Dipank a r, Adv.

For Respondent(s) Mr. Vishwajit Singh, Adv.  
Mr. Abhith Ku m a r , Adv.

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Hon'ble Mr. Justice Lokeshwa r Singh P a nta pronounced the  
judgment on behalf of Hon'ble Mr. Justice S.B. Sinha of the Bench  
comprising Hon'ble Mr. Justice S.B. Sinha and His Lordship.

Leave granted.

The appeal is dismissed. There shall be no order as to costs.

[ Charanjeet Kau r ]  
Court Master

[ Vinod Kulvi ]  
Court Master

[ Signed reportable judgment is placed on the file ]